

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
DIVISION BENCH
COURT-1

ITEM No.2

IA/31(MP)2022 in CP(IB) 75 of 2020

Order under Section 12(A) r.w Rule 30(A) IBBI,2016

IN THE MATTER OF:

Teena Saraswat Pandey RP For Shri Govind reality Pvt LtdApplicant

V/s

Intec Capital LtdRespondent

Order delivered on ..25/02/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant	: Ld. Adv. Mr. Madhav Lohati
For the IRP/RP	: Ld. Ms. Teena Saraswat Pandey
For the Respondent	:

ORDER

IA/31(MP)2022

This application is filed by the RP under Section 12(A) r.w. Rule 30(A) of the IBBI, 2016 for withdrawal of the main CP(IB) 75 of 2020.

We heard the Learned Counsel for the RP and perused the records. It is noted that the CoC, in its 3rd meeting dated 16.02.2022 by 100% votes, approved for withdrawal.

Since the party has requested permission for withdrawal, the permission to withdraw the main CP(IB) 75 of 2020 is granted. The main CP(IB) 75 of 2020 stands withdrawn.

The Corporate Debtor is released from all the rigours of the CIRP. We direct the RP to handover all the assets, documents and papers to the Suspended Management forthwith.

With this direction, IA/31(MP)2022 stands allowed and disposed of.



AJAI DAS MEHROTRA
MEMBER (TECHNICAL)
Braj Mohan / A. Bhadauria



MADAN B. GOSAVI
MEMBER (JUDICIAL)